

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Excise Tax Appeal No. 12858 of 2014-DB

(Arising out of OIA-VAP-EXCUS-000-APP-69-14-15 dated 15/05/2014 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

Apar Industries Ltd

A-201/202, Bezzola Complex,
Sion-Trombay Road, Chembur,
Mumbai, Maharashtra

.....Appellant

VERSUS

C.C.E. & S.T.-Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat- 396191

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri, R. Nathan, Assistant Commissioner(AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. A/11377/2023

DATE OF HEARING/ DECISION: 23.06.2023

RAMESH NAIR

As per the letter dated 23.06.2023 submitted by the appellant along with SVLDR-4 certificate whereby the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

Accordingly, the appeal is dismissed as deemed withdrawn under Section 127 of the Finance (No.2) Act, 2019.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**